Pension to Freedom Fighters (H.A.H.)

श्वी सतपाल कपूर ः बाजपेयी जी रेलवे वोर्डको सपॉर्टभी करते हैं ग्रौर उसको मुखालिफतभी करते हैं ––पता नहीं ग्रापकी क्या पालिसी है।

श्री झटल बिहारी बाजरेवीः लेभिन झाप इग्मी तक पार्टी से यह बात मनवा नहीं सके हैं। कांग्रेस के सारे मेम्बर्स कहते हैं कि रेलवे वोई एवालिश करना चाहिये फिर डॉ. नहीं होता है तो सारे कांग्रेस सेम्बर्स डॉ. की टोकरी में फेंक देने के लायक हैं।

श्वी भागवत झा ग्राक्षदः पहले क्राप अपने को फेंक दीजिये । (व्ययवधान) पहले अगप अपना मुंह काला कर लीफिये । क्या भाषा है आपकी ?

श्री ग्राटल बिहारी बागपेयी : भाषा की बात मत की जिथे । आपने जो भाषा का स्तर काफम किया है वह तारीफ करने के लायक नहीं है । (व्यवज्ञान) ।

समापति महोदय ः ग्राप कल ग्र√ना भागण जारी रखेंगे । ग्राव ग्रागला ग्राइटम लिया ऽ∷येगा ।

17.31 hrs.

#### HALF-AN-HOUR DISCUSSION

EXTENSION OF PERIOD FOR RECEIPT OF APPLICATIONS FOR GRANT OF PENSION TO FREEDOM FIGHTERS

SHRI C. K. CHANDRAPPAN (Tellicherry): Mr. Chairman, on the 8th of August, when the Minister answered the question regarding the pension given to freedom fighters, some of the very important problems came up and that is why I thought it necessary to raise halfau hour discussion. Today again this question was raised in this House and the Government have made detailed statement regarding the applications that have been received and the pensions granted and the applications disposed of. I am very sorry to say that whatever might be the explanation the Government gives regarding the inadequacy of the number

of staff or the difficulty about finding a place for them to work etc. there has been rather unpardonable delay in taking a decision. There is bureaucratic delay in taking a decision and it has its other implications too. There are tens of thousands of applications which have been referred back. According to the statement 49,935, nearly 50,000 applications have been referred back seeking explanations from pensioners. I think the Government should keep in mind one thing when they are doing so. The very idea of giving pension has come from the fact that the nation and the Government have decided to honour those people who dedicated their entire life or atleast the best part of their life for the freedom of this country. As a mark of recognition of that sacrifice and their noble patriotism the Government had decided to give pension to them. But now it has teen reduced, I do not say in all cases; but in many cases. Some bureaucrats sitting in the Ministry are pretending themselves to be so big and they are treating the freedom fighters as somebody who is stretching his hand seeking some bakshish from somebody. That attitude, which has been displayed in so many cases, should change.

I am very happy that the Government is taking some decision in this regard. But what is the positive decision or step that the Government will take to avoid such undue delay which is now taking place in taking a final decision with regard to pension?

Naturally, the freedom-fighters are mostly old people, some very old and invalid and others poor. Some of them have already died while their cases were pending with the Government. Will Government take some step by which preference will be given in the consideration of applications of freedom-fighters who are very old, invalid or poor? Will they take some special measures to see that their cases will be disposed of immediately? Will the hon. Minister appoint some more officials to process the applications and dispose of them? Some time limit should be fixed and the Government should come out with a categorical

#### Shri C. K. Chandrappan]

statement that all the applications pending with the Government will be disposed of within a certain period, which should not be two or three years but a few mouths.

There were certain very special cases which were brought to the notice of Government to which we have not received any clear answer. In fact, J have brought this to the notice of Shri Pant. There are some people from my State who in their statement days in the early or late thirties studied in big cities like Bombay or Calcutta and who took part the freedom in movement. They were put behind the bars and after their release they left those cities and came back to Kerala. The juil authorities of those cities are not in a position to give them a certificate about the tenure for which they were in those jails, because they were in a big city only for a few years and they do not now know their old jail mates who might have now become MPs or MLAs. What is to be done in such cases? I can cite many specific cases of this nature where pension has not been paid to them and, in fact, their cases have been rejected. Suppose we bring up such cases, supported by people of long standing in politics, MPs or MLAs or ex-MPs or ex-MLAs who might have been their jail-mates, will you consider their case favourably?

Then there are people who had gone underground for long periods many-many decades back. They could produce advertisements inserted by the police in the newspapers about them, saying that such and such people are absconding. But they could not introduce any official record to show that they were underground. Now they are being denied pension. What can you do in such cases?

Then there are some very peculiar cases. Take the case of people who were sentenced and kept in jails in places which are now in Pakistan. Obviously, they cannot produce any jail documents. What will you do in those cases?

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Then, I have been told that a deputation has already met the Prime Minister in this connection. Shri Indrajit Gupta was also there in that deputation. The deputation was from Bangladesh. There were people who took part in the freedom movement. If the Bangladesh Government has no objection in their receiving pension from the Government of India, what will be the decision that the Government of India will take on that matter.

Then, I would like the Government to spell out very clearly what they are going to do about those who participated in the liberation struggle of Goa, INA and RIN uprising. There are so many letters we are receiving that the people who applied for pension, their cases have not been decided. The Government had made certain position clear. I think, the case is pending; the case was rejected also and, if necessary, it should be reconsidered.

Now, I come to a case in which I am very much concerned and my people are also very much concerned. That is about the Moplah Rebellion in Kerala. The Government had answered a Question in the Raiva Sabha and two Questions in Lok Sabha where they had stated that they would not give any pension to the participants in the Moplah Rebellion in 1921-22. It is a fact that the Kerala Government is not a Government run by the Opposition parties alone. It is a Government in which the hos. Minister's party is a partner. It is a Government in which the Communist, party is there and many other parties are there. That Government had decided to give pension to the participants of the Moplah Rebellion. And the decision was very correct. As is well-known, the Britishers tried to malign even the first war of Independence depicting as a communal uprising.

This is a book written in Malayalam. The author is Mr. Madhavan Nair who, incidentally, was the first elected President of the Kerala Pradesh Congress Committee and who directly took part in that Rebellion. He did not describe it in the most unsympathetic manner as a communal riot or anything like that. I do not know from where the Home Ministry claimed and Mr. Mohsin claimed, that he had referred to history book and then came to a decision. I would only request the Government that it is better for the Home Ministry to refer to the book written by one of the former leaders of the Congress party. Also it is good for them to refer to the "History of Congress party in Kerala" which was published by the K.P.C.C. whose this is not depicted as a communal riot.

It was a peasant revolt. It was a revolt in which the Congress leaders and the Khilafat movement leaders together came out, hand in hand, denouncing the British colonial administration in the country and pleaded for the country's Independence. Of course, there were Nobody denies that. But aberrations. the main trend, the main spirit, behind the Moplah movement was that it was a peasant revolt and it was a revolt of these people who wanted this country to ٦. be free.

Lastly, I come to Telengana uprisings against the Nizam. I am not referring to recent Telengana movement. I am referring to Telengana uprising against the Nizam and the Razakars. Answering a Ouestion last year, the Minister said that in consultation with the State Government, they will take a final decision and they will place it on the Table of the House. They have not done so. I would only request the Home Minister to consider this question sympathetically of the because that was a movement peasants against one of those former kings who tried to disintegrate this country and to create an atmosphere instigated by the Britishers against the very interest of India. He brought about a terrible Razakar movement to disintegrate the country and to threaten the country's freedom against which the peasants took to arms and fought. What is the decision of the Government with regard to this?

These are my specific questions and I hope that the Minister will reply, positively to these questions.

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MR. CHAIRMAN: Before I call upon the members who got the priority in the ballot that was drawn—there are four of them here may I make a request? Because the subject is very important, to enable the Minister to deal with the matter properly and to make the discussionreally meaningful, the members may please be brief and precise. I request them to put their questions with precision.

Shri P. G. Mavalankar.

SHRI P. G. MAVALANKAR (Ahmedabad): Although it is true that the Minister has given fairly detailed replies on this problem on the 8th August and 22nd August, i.e., today, we Ind that a number of questions still remain unanswered, a number of difficulties remain unsolved. That is why, I am asking these questions.

First of all I want to know how far it is legitimate or right to have a time limit for receiving applications. Because you set a last date, a time limit, a large number of applications come to you within that particular time limit. It is not more desirable to let the applications come in their normal course and thereby relieve the pressure?

Secondly, in view of the fact that a large number of applications have already been received, is it not a fact that a number of these applications have been proved to be bogus? In particular, I want to know whether the Home Minister has seen a report by sno Shri appeared in the Yogendra Bali that Times of India on 9th August mention-'Bogus ing the heading claimants to political pension pose problems to Government'. The Statesman of Delhi of 11th July also spotlighted this problem by giving a story on 'Tamra Patras for the Asking".

Is it not a fact that many of those who received tamra patras,—and some of them very old—have not yet received their pensions? One Mrs. Chanchal Ben of Surendra Nagar in Gujarat, who is 96 years old, received tamra patra Grant of AUGUST 22, 1973

## Shri P. K. Mavalankar]

the hands of the Prime Minister from and she embraced the Prime Minister. But even after one full year she had not received her pension. When the news came, I wrote to the Prime Minister and the reply was that the case was still being processed. At last, the pension has been granted. My question is this. In processing the applications. will the Minister see to it that the very old and infirm are given the first priority so that they get some benefit out of this pension and dc not get it posthumousiv? Shrimati Chanchal Ben went to the office of the District Collector of Surendranagar at the age of 96 and said, 'Take back the tamra patra what "I want is my pension."

I also want to know what are they doing about bogus applications, bogus claimants.

Then I want to know whether the people who participated in the States people's movement—in the former princely States—before independence are considered as fit cases for getting pension under this scheme.

Regarding the naval ratings uprising of 1946 in Bombay, none of them was in civil jails and, therefore, they are unable to produce certificates which ate required to be produced as per Government rules. I request that Government may please waive that rules in respect of these people.

Lastly, the Indian National Army people arc already being considered eligible for this pension scheme. Government have appointed one committee here. Will it not be possible for the Government to appoint on this committee either of the two office bearers of the Azad Hind Fauz Association, 82 Darya Ganj, Delhi, because thut Association and the officers concerned are very active in this particular problem of INA personnel.

The Minister of State for Home Affairs, Mr. K. C. Pant, said the other

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day that many of the cases had been referred back to the States. I want to ask whether these cases which were referred to the States would come back to the Centre after scrutiny by the States or whether they would be disposed of at the State level.

These are some of my questions.

\*SHRI S. A. MURUGANANTHAM (Tirunelveli): Mr. Chairman, Sir, I am grateful to you for giving me an opportunity to participate in the Half-an-Hour Discussion regarding grant of pension to Freedom Fighters. I will put seven specific questions and I hope that the hon. Minister of Home Affairs will reply to them.

Sir, the State Government of Tamil Nadu was giving political pension of Rs. 75 per month to the freedom fighters until recently. The Central Government used to deduct this Rs. 75 from the political pension grantd to the freedom fighters and a net sum of Rs. 125 or 150 was being given to them by the Central Government. Now that the State Government of Tamil Nadu has stopped the political pension of Rs. 75 - I would like to know from the hon. Minister of Home Affairs whether the Central Government would include this sum in the pension granted by them and pay to the freedom fighters a sum of Rs. 200 or Rs. 225 as the case may be.

Secondly, Sir, I would like to inform the House that there is inordinate and unconscionable delay in granting the  $\mu$ ension to the freedom fighters. As you know, Sir, most of the freedom fighters are beyond the age of 60 and several of them are also invalid and suffering from servere ailments. Pinning their hopes on this pension, they have incurred debts and it is but natural that they would like to die honourably by paying off these debts with the political pension they will get. The inordinate delay in sanctioning the pension has hit them very hard. I would

\*The original speech was delivered in Tamil.

like to appeal to the hon. Minister of Home Affairs that priority should be given in the matter of sanctioning the pension to the freedom fighters who are aged more than 60, who are invalid and diseased. This will enable them to have the satisfaction of clearing off their debts before their death.

Sir. I would like to refer to the directive of the Home Ministry which stipulates that the freedom fighters whose applications are received later than August 14, 1973 would not be eligible to get the pension from August 15, 1972. I request that this kind of rigid approach so far as the freedom fighters are concerned should be given up. After all, they have also sacrificed their everything for the freestipulation dom of the country. This should be liberalised and they should also get their pension from August 15, 1972. though their applications are received later than August 14, 1973.

Sir, in the matter of honouring the freedom fighters, there should not be any discrimination. In these days, some Judges who were sympathetic to the cause of our freedom did not impose sentences even upto six months. They used to be liberal and sentenced the freedom fighters upto 1 month or 2 months. Now that should not prevent them from getting the pension. It is not their fault that they were not sentenced upto six months or more than six months. I would like to know from the hon. Minister of Home Affairs whether those cases would also be considered for the grant of pension.

Sir, April 7, 1954, July 14, 1954 and August 9, 1954 are red-letter days in the history of freedom of Pondicherry from the yoke of French Colonial Rule there. The people of Pondicherry waged their heroic struggle for freedom of Pondicherry and for the mercy of Pondicherry with India on these dates. The then Indian Ambassador, Padma Sri Kewal Singh, and also the entire Press eulogised the valiant struggle of the freedom fighters. Just because they did not undergo six months' imprisonment and because they went underground, they have been denied the political pension. I would like to know 1579 L.S.-12.

from the hon. Minister of Home Affairs whether these freedom fighters in Pondicherry would be made eligible for pension from the Government of India. I appeal to the hon. Minister that their case should be considered favourably.

During the Second World War, many patriotic Indians in Andaman-Nicobar Islands fought against the Japanese Imperialist Forces which had occupied the Islands. They are not being considered for pension. I would request the hon. Minister of Home Affairs that their case also should be considered sympathetically and political pension must be granted to them.

Sir, in many cases the freedom fighters have undergone cumulatively more than six months' imprisonment, but not at a time. Just because they have not undergone imprisonment for six months at a stretch, their applications for pension have been rejected. The freedom fighters who have undergone imprisonment cumulatively for six months or more should be made eligible for political pension.

Lastly, Sir, the uneducated wives and minor children of deceased freedom fighters are naturally unable to run about for getting this certificate or the other. In such cases, the Government of India should not apply the rules and regulations in a rigid manner. The Government of India should adopt a liberal approach for sanctioning pension to the widows and minor children of deceased freedom fighters. Before I conclude, I would like to point out that in case a freedom fighter has got a family income of Rs. 5000 or more annually---his wife or son may have an annual income of Rs. 5000-he is debarred from getting the political pension from the Government of India. I would say that this is doing injustice to such freedom fighters who had risked their life and everything for the freedom of the country. I would appeal to the hon. Minister of Home Affairs that this stipulation should be repealed.

I would like to have categorical replies from the hon. Minister of Home Affairs on the points I have raised.

श्री चण्डिका प्रसाद (बलिया) : भारत सरकार ने स्वतंत्रता संयाम के सैनानियों को पैनेशन देने कं: जो योजना बनाई है और उसमें उदार शर्तों को रखा है उसके लिए वह सराहना की पात है। लेकिन उसमें ग्रापने एक शर्त यह लगा रखी है कि छः महीने कों कम से कम किसी को सजा होनी चाहिए। ऐसे केसिस भी हैं जिन में चार महीने की सजा हई और पचास रु ये जर्माना किया गया आरेर जुर्माना न देने की ग्रवस्था में दो महीन की ग्रोर सजा दी गई। पचास रुपये किसी का सामान निलाम करके वसुल कर लिये गये थे या किसी ने जमा करवा दिये थे ग्रीर चार महीने की सजा काटी थी। उन दिनों यह राणि भी बहत ग्रधिक होती थी। इस तरह से जो चार महीने के बाद छट गये उन को भी ग्राप यह सुविधा देगे ? जिन्होंने इस तरह से पचास रुपये जमा करा दिये या उन से वसल कर लिए गए ग्रौर चार महीने की सजा काटी क्या ग्राप उनको भी यह सुविधा देगे? क्या उनको भी ग्राप छः महीने सजा वाली कैटेगरी में रखेंगे और पैंत शन देगे ।

उत्तर प्रदेश के पूर्वी जिलों और बिहार में कितने ही आश्रम चलते थे जैसे मिलकी आश्रम बलिया में है । बाबा लछ्मन दास इसको चलाते थे कांग्रेस के कार्याकर्ता उसमें शरण लेते थे । भीख मांग कर के , चुटकी चुटकी भर ग्राटा इकट्ठा किया जाता था और कांग्रेस के कार्यकर्ताओं को भोजन करवाबा जाता था । ग्राज भी वे आश्रम भिक्ता पर चल रहे हैं । मिलकी में एक कांग्फ्रेंस हुई थी जिस में स्वर्गीय श्री गोविंद बल्लभ रत और पडित जवाहर लाल नेहरू गए थे । मैं जानना चाहता हूं कि ऐसे आश्रम जो हैं क्हां जो उत्तराधिकारी हैं, जो चेले हैं, जो प्रशक्त हैं, प्रपाहिज हैं, भीख मांग कर गुजारा करते हैं , उन को भी इसकी मुविधा दी जायेगी ?

ग्राप ने पैन्शन देने के लिए इनकम की शर्त रखें हैं । तेकिन उत्तर प्रदेश सरकार ने पैंशन पुरूस्कार के रूप में देना तय किया है । उनकी कुर्बानी और उनके त्याग के वास्ते उसने कहा है कि उनको इनाम के रूप में पैंशन बी जायेगी । वहां इनकम का कोई प्रतिबंध नहीं लगाया गया है। क्या उसी ग्राधार पर मारत सरकार भी स्वतव्रता सैनानियों को पैंशन देने पर विचार करेगी ?

SHRI ANNASAHEB GOTKHINDE (Sangli): Mr. Chairman, Sir, I would like to know from the hon. Minister whether there are any cases about the freedom fighters who were sentenced to undergo imprisonment of not less than six months but who were released much earlier than this for no fault of theirs? Whether such cases would also be considered sou moto, if they are rejected earlier? They were sentenced for a period of not less than six months but for no fault of theirs they were released earlier.

MR. CHAIRMAN: Good behaviour might have been their fault.

SHRI ANNASAHEB GOTKHINDE: Not that way. It has been stated that in the case of a jail certificate not being available a certificate from the co-prisoner who is sitting M.L.A. or M.P. or an ex-M.P. or ex-M.L.A. is required. I represent a constituency which, at that time, was comprised of princely States where such a movement was going on there and many of the freedom fighters were lodged in the jail run by the State Government. No jail certificate was available and there is not a single M.P. or M.L.A. who was lodged with them in some of these jails in those days. So, my submission would be that either the Government will have to give or the party will have to give a certificate for these freedom fighters who were logded in those jails. Surely, I may point out a peculiar case. There is no freedom fighter by name Shri V. R. Panwalkar from Ratnagiri District who is aged 76. He was awarded tamra patra at the hands of the Prime Minister on 15th August, 1972. His case was referred back to him. Why? Some information was called for from him. There are a number of such freedom fighters who have undergone imprisonment. And in many cases, they were awarded tamra patra in Delhi at the hands of the Prime Minister. The case about this gentleman about whom I said just now should be decided earHer.

Inere is one more point. In Satara and Sangli Districts they were running a paraile, Government. Many of them had gone underground. They all come from that area. But, there is no certificate available to know whether the person is belonging to that category of underground or not. I want to know one thing. I nave got an Extract from the Bombay Chronical, Vol. 34, No. 99, dated 26th April, 1946 page 2. This is a Government document which refers to a list of releases and under-trial and absconders. 1 want to know from the Government whether the Government would review this document in order to know which person was an absconder as mentioned in this document given, by the Government about 25 years back? Lastly, I was told that there are a number of cases from Goa which are yet to be decided. I am referring to one case. In that case, one Shri Sathe, who hails from my constituency and who has worked and fought in the Goa struggle was sentenced for twenty four years of rigorous imprisonment. But, the sentence was awarded in absentia. I am not championing the cause of any particular person. But here is the case of a person who was awarded by the then military tribunal a sentence of 24 years' rigorous imprisonment. Why should these cases not be decided early?

#### 18 hrs.

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT): I am very glad to find that certain very important matters have been raised, and this gives us an opportunity to clarify misgivings or misunderstandings and also to take well points where we think that they gaps have been left.

Shri Chandrappan who has initiated this discussion has raised several matters which are of common importance, which other hon. Members have also raised. Pension to Free- 354 dom Fighters (H.A.H.)

But of the points raised by him, one is of special significance, and that is in regard to the Mopla rebellion participants.

It is not that the Government had either in this or in any other case or category taken any other consideration into account except the basic principle namely whether the people participated in the emancipation of India from the bondage of foreign rule. Whether they were violent or non-violent, whether they were from the south or from the north, whether they belonged to one party or another, now or then, all these considerations have not influenced our decisior, at all.

So far as the Mopla rebellion is concerned, I do not want to give all the literature etc., nor do I want to give the impression that all those who at that time had acted badly or anything of that kind. I do not want to be misunderstood on that score. We have gone into the history of the movement. We have gone not only into the documents and telegrams and letters that passed between the Government of Madras and the Vicercy and between the Viceroy and the Secretary o State, but also into statements like those of Mahatma Gandhi, resolutions passed by the Indian National Congress, and recorded statements after research contained in writings by well-known historians like Mr. Majumdar, All these incontrovertible pieces of evidence go against the proposal.

I would not like to say that substantially and essentially, it became a communal movement. Mahatma Gandhi has expressed in words of anguish how this movement was essentially a communal movement; the loss of property and loss of life was confined to one community only. Looting, arson and a number of things happened. Now, if we take this up, it will highly complicate the matter, and we shall convert this question which is above party-politics and which is above controversy into something like a controversial matter.

# [Shri Uma Shanker Dikshit]

My request to the hon. Member who has raised this discussion is this. I am willing to show him all the evidence that we have gone into. But I would request the House to take this as my assurance that personally I do not think that there is any reason why we should necessarily disbelieve the correspondence that took place between the district magistrate and between the local magistrate and the Madras Government and between the Madras Government and the Central Government, and between the Central Government and the Secretary of State; I do not think. necessarily that is so, but apart from that . . . . .

SHRI C. K. CHANDRAPPAN: Why should the State Government's decision not be considered?

SHRI UMA SHANKAR DIKSHIT: We have not got much time, and, therefore, let us not diverge from the main point. I can quote from the Collecte I Works of Mahatma Gandhi his comments on the Mopla rebellion. Mahatma Gandhi says:

- "My heart bleeds to think all our Mopla brethren have gone mad; I am grieved to think that they have looted Hindu houses, leaving many hundreds of men and women homeless and foodless. I am grieved to think that they have endeavoured forcibly to convert Hindus into Islam.".
  - "and by all these acts they have done me an injury".

I do not want to give all the details as it will not help either the atmosphere or the cause which we all have at heart and I do not think there should be any insistence in including them.

As far the RIN rebellion and all other similar freedom fighters, they have been included. The INA personnel who participated, they have been included. Wherever we have found according to historical research that there was any movement either on a large scale or on a small scale

#### 350 Pension to Freedom Fighters (H.A.H Dis.)

including any movement in the Indian States, which was essentially intended to be for the political emancipation of the country, we have included all such cases. I think it would be a travesty of the principal that has been accepted to inlude the participants in the Mopla rebellion in this category.

As for the point made about the old, sick and invalid and so on, I entirely agreed. There are certain classes still left over. In most such cases clarifications have not been received. People have merely said that they had gone to jail for such and such things. In 70 cases we received very serious complaints. In the morning, I used rather strong language and I do not want to repeat it. But even such allegations as I mentioned in the morning have been received. There are about 70 such complaints in which various kinds of charges of falshood and so on and so forth have been levelled. We have held up in some cases, and in some also stopped payment of pension.

So let us not proceed on the assumption that any paper received either with а thumb impression or signature purporting to be from someone is necessarily a document on the basis of which we should give pension, hard-earned money of the people collected as taxes.

As regards the old, sick and invalid, it has already been stated by my colleague several times here and in the other place that we give priority to old people. You may call the officers bureaucrates. At er all, they are workers. Their number has increased four times of the original. One human being can make mistakes as any other. I request you to be so good as to point out in writing either to me or to my colleagues or direct to the officers as to what happened in a particular claim and I assure that with complete impartiality, we will go into the matter and will not stick simply to the technical aspect.

But there are other matters. For instance, two or three cases were mentioned in which an old lady or an old gentleman has been asked for clarification, although *tamra patra* was given to him or hon. Even where a person has suffered imprisonment di six months or a year, if his or her neome is not certified or shown to be Rs. 5,000 or less, naturally we have to consider the matter. Supposing I am in affluent circumstances and I had suffered one or two years in jail, today I or my progeny is not entitled to this pension.

भी रामावतार शास्त्री (पटना) ः बहुत से ऐसे लोग हैं जिन की ग्रामदनी 5 हजार से कम है, उन को ताम्रपत्न दिया गया है पर पैंशन नहीं।....

श्री उमाशकर दोझित : ऐसे मामलों में श्रीमान, माननीय सदस्य हमको बताए तो हम इछेगे। (ब्यवयान) .. एक केस में तो आपने रुकवाया है श्रौर जिसमें श्राप ग्रागे कहेगे उस को देख लगे। .. (व्यववान).. एक बार मैं ग्रापको फिर से ग्राश्वासन देना चाहता हं। परन्त जो योजना है ग्राप उसकों बढाने की कोशिश करेंगे तो मैं ग्रसमर्थ ह । हम ने छ: माह को शर्त लगाई है , जहां पर ग्रन्डरग्राउंड का केस है वहां पर यह किया है कि ऐवस्काडेंड डिक्लेयर हुए हों या ऐसी कोई बात हुई हो। यदि हम इस को ग्रोर ग्रागे बढाएंगे ग्रीर ऐसा कहेगे कि तीन महीने वाला रह गया या एक महीने वाला रह गया तो ग्रवस्य कठिनाई खडी होगी । इस लिए समझ लीजिए कि कुछ इस पैंशन योजना में ग्रवस्य छट जाय*ेगे* जिन्होंने कुछ त्याग किया है ।

। हम न छ: हूँ तो मैँ यह करूंगा कि हम उस पर सहानुभूति-भन्डरप्राउंड पूर्वक विचार करेंगे ।.... क ऐवस्कार्डंड त हुई हो । (Interruptions). You wrote to me and I क shall consider them. Even if a case has been rejected wrongly, I shall reconsider गया या एक it.

#### 18.10 hrs. ...

The Lok Sabha then adjourned till Eleven of the Clock Thursday, August 23, 1973 Bhadra v, 1895 (Saka).

SAKA) Pension to Free-3:8 dom Fighters (H.A.H.) महात्मा गांधी जी की हम लोगों को यह

सलाह थो---मैं समस्त सदस्यों से निवेदन करना चाहता हूं-कि स्वतवता सैनानियों को कुछ नहीं देना चाहिए, उन्होंने कोई प्रहसान नहीं किया है । साथ हं, यह भी कहा ऐसा न करे कि हमारे देश के प्रन्य लोगों में प्रौर इनमें कोई प्रन्तर पैदा हो । उन को दे दे प्रौर दूसरों को कुछन दे-ऐसा प्रन्तर हम नहीं करे । इसी लिए 20-25 वर्षों तक नहीं किया गया । जब यह समझा गया कि ये लोग दुखी हैं, इस के कारण उनका यातनाएं हो रही हैं प्रौर हमारे जो राष्ट्र का सम्मान है उस को हानि पहुच रही है, तब यह किया गया । यह प्राधा ग्राप न रखें कि जो एक दिन भी जेल गया हो , उस को भी पैंशन दी जाये, यह सम्भव नहीं है ।

लेकिन एक आश्वासन देना चाहता हूं-बहुत समझ कर शब्बों को तोल कर आश्वाशन दे रहा हू--यदि कोई विशेष व्यक्ति हैं या विशेष उदाहरण है या विशेष घटना से सम्बन्धित व्यक्ति है, जिस के सम्बन्ध में झापका यह मत हैं कि उस समय की यातनाओं से उसने बहुत दुख सहा है या झाज उसकी ऐसी स्थिति है कि नियम भग होने के बाबजूद भी विचारणीय है तो मैं यह करूंगा कि हम उस पर सहानुभूति-पर्वक विचार करेंगे .....